

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 314/TT/2019

Subject	:	Petition for truing up of the transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period of 400 kV S/C Chamera-1 Kishenpur Transmission System in Northern Region.
Date of Hearing	:	24.8.2020
Coram	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 400 kV S/C Chamera-1 Kishenpur Transmission System in Northern Region. He further submitted that the subject asset was put into commercial operation on 1.10.1997. He submitted that tariff for the instant asset was allowed by the Commission for 2014-19 period vide order 15.2.2016 in Petition No. 147/TT/2014. He further submitted that no Additional Capital Expenditure (ACE) during 2014-19 and 2019-24 tariff periods is claimed. He submitted that the Petitioner has not revised the tariff as per the judgment of the APTEL dated 22.1.2007 in Appeal No. 81/2005 and judgment dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007 for 2001-04, 2004-09 periods as the entire loan was repaid during 2001-02 period. He submitted that reply to the TV letter and rejoinder to the reply of UPPCL has been submitted.

3. The Commission directed the Petitioner to submit the complete details of previous orders along with their dates and petition numbers with respect to the instant



transmission asset, on affidavit, by 14.9.2020 with an advance copy to the Respondents.

4. The Commission also directed the Petitioner to submit the above information within the specified date and observed that there shall be no extension of time.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

